

GOVERNMENT OF MANIPUR
DEPARTMENT OF PERSONNEL & ADMINISTRATIVE REFORMS
(PERSONNEL DIVISION)

NOTIFICATION

Imphal, the 29th October, 2026

No. RRDP-27/4/2026-DP-DP: In exercise of the powers conferred by the Proviso to clause (3) of Article 320 of the Constitution of India, read with decision of the State Cabinet in its sitting held on 23.09.2026, the Governor of Manipur hereby makes the following regulation to further amend the Manipur Public Service Commission (Exemption from Consultation) Regulations, 1972, namely:

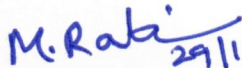
1. SHORT TITLE AND COMMENCEMENT:

- i. These regulations may be called the Manipur Public Service Commission (Exemption from Consultation) (Amendment) Regulations, 2026.
- ii. They shall come into force from the date of issue of this Notification.

2. Addition of Regulation 145 - After Regulation 144 of the Manipur Public Service Commission (Exemption from Consultation) Regulations, 1972, the following regulation shall be added, namely:

“145 -It shall not be necessary to consult the Commission (MPSC) with regard to amendment of the Recruitment Rules for the post of Deputy Director (Public Health Nursing) under the Directorate of Health Services, Manipur.”

By orders & in the name of Governor,


(M.RabichandraSingh)
Under Secretary (DP)
Government of Manipur

Copy to :-

1. Secretary to the Governor, Lok Bhavan, Imphal.
2. Secretary to the Chief Minister, Manipur.
3. PPS to Deputy Chief Ministers, Manipur.
4. PS to all Ministers, Manipur.
5. Staff Officer to Chief Secretary, Government of Manipur.
6. Commissioner-cum-Secretary(Health & Family Welfare), Government of Manipur.
7. Principal Accountant General, Manipur.
8. Secretary (MPSC), Manipur.
9. Director of Printing & Stationery, Manipur for publication in the Manipur Extra Ordinary Gazette.
10. Joint Secretary, FD/GAD, Govt of Manipur.
11. Guard File.